

ORDER

07-09-2022


Bailor Charanjit Singh has appeared before the Court and vide petition No.65/22 prayed to allow him to deposit the bail amount and released him from this case.

Heard the bailor and perused the record. It appears that the bailor had taken bail of Rs.15,000/-. Today he has submitted that he is a poor person and will be able to deposit only Rs.10,000/- against the bail amount.

The prayer is allowed.

Let Rs.10,000/- be accepted as full satisfaction of the bail amount. Let the amount be deposited in the State Exchequer under appropriate Head of Account and a copy of the Challan be tagged with the record.

With this order, this Misc case is disposed of.


Addl. Sessions Judge (FTC),
Sonitpur, Tezpur

Charanjit Singh